

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date of Decision: 08.06.2018**

**Appeal No. 165 of 2018**

SVC Resources Limited  
Office No. 42, Citi Mall,  
Link Road Andheri (West),  
Mumbai- 400 053

...Appellant

Versus

1. Securities and Exchange Board of India,  
SEBI Bhavan, Plot No. C-4A, G-Block,  
Bandra-Kurla Complex, Bandra (East),  
Mumbai -400 051

2. BSE Limited  
25<sup>th</sup> Floor, Phiroze Jeejeebhoy Towers,  
Dalal Street,  
Mumbai- 400 001

...Respondents

Mr. Rohan Sawant, Advocate with Ms. Mona Vora, Advocate for the Appellant.

Mr. Tomu Francis, Advocate with Mr. Vivek Shah, Advocate for Respondent No. 1

Mr. Manish Chhangani, Advocate i/b Khaitan & Co. for Respondent No. 2

CORAM: Justice J.P. Devadhar, Presiding Officer  
Dr. C.K.G. Nair, Member

Per: Justice J.P. Devadhar (Oral)

1. This appeal is filed to challenge the communication issued by the Bombay Stock Exchange Limited ("BSE" for short) on 18.04.2018. By that communication BSE has informed the Trading Members of the Exchange that the Bonus Shares specified therein issued by Powerhouse

Gym & Wellness are permitted to be traded on the Exchange with effect from 19.04.2018.

2. Since the appellant has not approached BSE in relation to its grievance against the impugned communication dated 18.04.2018, counsel for the appellant seeks to withdraw the appeal with liberty to make representation to BSE.

3. Accordingly, appellant is permitted to withdraw the appeal with liberty to make a representation to BSE. If appellant makes such a representation then BSE shall consider that representation and pass appropriate order on the said representation as it deems fit as expeditiously as possible.

4. Appeal is disposed of in the aforesaid terms with no order as to costs.

Sd/-  
Justice J.P. Devadhar  
Presiding Officer

Sd/-  
Dr. C.K.G. Nair  
Member